

So, I end this note with my request to both of your and also to the Press that in dealing with this matter they should be helpful to me. And, at least, if they are not helpful to me, they should not misquote us.

And, about the other matters, as I have said, we will kindly sit together again, try to hammer out what we can do in the matter.

My job is a difficult one. I am sorry I cannot say much more than this now. Thank you very much.

**SHRI JYOTIRMOY BOSU:** We thank you, Sir.

**SHRI V. TULSIRAM (Poddapalli):** Sir, I have got a Privilege Motion. It should be allowed to be moved.

**MR. SPEAKER:** No please. I cannot take up that one as this one is already pending. There will be notice and they will be taken up later. There will be no lunch honour. There is lot of work pending. If you agree,—it is already nearing 1-30,—we can postpone it till tomorrow.

**SOME HON. MEMBERS:** Yes.

13.10 hrs.

**RE. ATROCITIES ON BORO TRIBALS IN ASSAM**

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Sir, the fundamental right to profess political ideologies and expressions is totally non-existent in West Bengal. Mr. Tridib Chaudhury addressed a meeting in Dum-Dum and his meeting was disturbed by congress goondas. In this situation how do you feel that we can have protection under the Fundamental Right of exercising our own political ideologies and their implementation.

2969 LS—9.

The point is that boro tribals in Assam had been beaten up and the atrocities were committed on them. This is the Centre's responsibility. With your permission, Sir, I want you to convey to the Minister to make a statement with regard to Boro tribals in Goalpara District who were beaten up by the policemen. They are tribal people. And therefore, it is the responsibility of the Centre to see that no atrocity is committed on them.

I shall be grateful to you if you will kindly request the Home Minister to make a statement as to what he is doing to protect the rights of the tribals.

As regards the breaking-up of the meeting addressed by Shri Tridib Chaudhury, this is causing a serious concern to us and I would be grateful if you will make a suitable observation in this regard.

13.21 hrs.

**RE. MURDER OF A SOCIAL WORKER AT BOLANGIR IN ORISSA**

**SHRI P. K. DEO (Kalahandi):** Sir, I wrote to you to make a submission under Rule 377.

**MR. SPEAKER:** If it is connected with privilege, we are taking it up the next day.

**SHRI P. K. DEO:** I only want to submit that this is a cold, calculated, brutal and ghastly political murder of a journalist, social worker, youth leader and a member of the District Committee of B.L.D., Shri Parsuram Satpathi at Bolangir on 29th November, 1974.

Though it is on question of law and order, it is a break-down of the Constitution in the State of Orissa. He met the Governor on the 26th.